

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 218
IB-679/ND/2022
IA-4928/2022

IN THE MATTER OF:

Sh. Parivartan Singh

...

Applicant

**(Personal Guarantor to CD, M/s Parivartan
Buildtech Pvt. Ltd.)**

Under Section: 94(1) of IBC, 2016

Order delivered on 22.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-4928/2022: As can be seen from the order dated 13.07.2023, the Respondent Nos. 2, 5, 16, 23 & 25 were represented before this Tribunal and they had opposed the admission of the present application. Today when the Ld. Counsel appearing for the Respondent Nos. 4, 16 & 25 is present. There is no appearance on behalf of any other Respondents. The reply filed by Equitas Finance Bank Limited for Respondent No. 4, HDFC Bank Limited for Respondent No. 25, Religare Finvest Limited for Respondent No. 16, Yes Bank Limited for Respondent No. 22 are reflected on DMS/e-portal of this Tribunal. No reply for any other Respondents is available on DMS/e-portal of this Tribunal. The said banks are impleaded in the petition as Respondent Nos. 4,16,22 & 25.

Since the Respondents other than Respondent Nos. 4,16,22,23 & 25 have not entered appearance. They are proceeded ex-parte. Ld. Counsel appearing for the Respondent Nos. 23 submitted that the said Bank does not wish to file any reply.

List on 02.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**